

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO.

33

OF 199 8

Applicant(s) All India Telecom Employees Union
Line Staff & Ofc. 'D'
VS

Respondent(s) Union of India & ORs

Advocate for Applicant(s) Mr. B. K. Sharma
Mr. S. Sarma

Advocate for Respondent(s)

CAG, SC

Notes of the Registry	Date	Order of the Tribunal
Application filed on 11.3.98 form 111, 121, 122 C. P. of R. 111 deposited on 11.3.98 IPO EO No 754752 Dated ... 4-2-98 Sarma by D.E. Registrar 27/2	4.3.98	On the prayer of Mr S. Sarma, learned counsel for the applicant the case is adjourned till 11.3.98 for admission. Member
Requisite 5 Copies have been filed with counsel. 27/2	pg 75 573 11.3.98	This application has been submitted by the applicants against the order dated 9.10.96. Heard Mr S. Sarma, learned counsel for the applicants and Mr S. Ali, learned Sr.C.G.S.C for the respondents for admission. Permission to file this application jointly is allowed as prayed for. It appears to me that there is no ground for scrutiny in this application

contd..

Notes of the Registry	Date	Order of the Tribunal
	11.3.98	<p>and therefore the application is disposed of. The applicants were conferred temporary status vide Order No. E-75/PT & CM/Pt-II/96-97/146 dated 16.9.1996 (Annexure-3). However, vide order No. E-75/PT-CM/PT-III/96-97/02 dated 9.10.1996 the operation of the order dated 16.9.1996 was kept in abeyance till further orders. The applicants have made representation dated 20.2.97 (not 17.3.97 as stated in para 1 of the O.A.). This representation has not, according to Mr Sarma, been disposed of by the competent authority of the respondents. The order dated 9.10.1996 was till further orders and the representation is still pending. Therefore the respondents are directed to dispose of the representation dated 20.2.97 of the applicants with a speaking order. The order shall be issued by the respondents within 3 months from the date of receipt of this order. The application is disposed of as indicated above. No order as to costs.</p>
<p>Received 6m 12-3-98</p> <p><u>19.3.98</u> copy of the order has been sent to the D/Secy for issuing the same to the Respondents.</p> <p><u>18.</u> Issued vide A Nos. 729 to 733 8.20.3.98.</p> <p><u>18.</u></p>	pg	<p>6 Member</p>